NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.278/(MAH)/2017

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI RAVIKUMAR DURAISAMY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES:

Andre De Menezes V/s. Menezes Remedies Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

Mr. Nishit Dhruva a/W Mr. Prakash shinde, Mr. Chirag Bhavsour ilby MDP & Partners, Adv. for Respondent No. 2 to 5.

Shiraj Salelkar Vidur Legal For the Achitioner

ORDER CP 278/241-242/NCLT/MB/MAH/2017

1. Learned Representative present from both the sides.

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CORAM:

- 2. Having heard submission from both the sides and in the light of the undertaking by the Learned Counsel of the Respondent, the Respondent shall not take any further steps in respect of AGM Resolution dated 20.05.2017 with a liberty that if deem fit the Respondent can file a fresh Petition as prescribed u/s 14 of the Companies Act.
- Meanwhile, the pleadings being not yet complete, to be submitted by the respective sides.
- 4. The Petition is now listed for hearing on **04.09.2017**.

Sd/-

Ravikumar Duraisamy Member (Technical) Sd/-M.K. Shrawat Member (Judicial)

Dated: 25.07.2017.